# Seven arrested by CBI in murder case linked to W Bengal post-poll violence

https://www.business-standard.com/article/politics/seven-arrested-by-cbi-in-murdercase-linked-to-w-bengal-post-poll-violence-121091200767\_1.html The family of the victim, Hardhan Roy, had alleged that one Arjun Munda had taken him to Rajaghora river on May 3 where he was found smeared in blood, they said.

He was taken to the hospital where he had died during treatment, according to the FIR.

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They were dragged to a nearby maize field and left there. Prosenjit survived but Sahinur was found dead, the FIR said.

The CBI has taken over the cases on the instructions of a five-judge bench of the Calcutta High Court that had entrusted to the agency the investigation of alleged murder and rape incidents reported during post-poll violence in West Bengal, they said.

The high court's directives came after a National Human Rights Commission (NHRC) committee submitted a report on the violence in the state that followed the declaration of assembly election results on May 2 in which the Mamata Banerjee-led Trinamool Congress humbled the BJP in a bitterly fought eight-phase contest.

#### Outlook India/ Times of India/ New Indian Express/ Republic World Wanted Assam dacoit gunned down in police encounter

https://www.outlookindia.com/newsscroll/wanted-assam-dacoit-gunned-down-in-policeencounter/2158455

https://timesofindia.indiatimes.com/city/guwahati/wanted-assam-dacoit-gunned-down-in-police-encounter/articleshow/86139091.cms

https://www.newindianexpress.com/nation/2021/sep/12/wanted-dacoit-gunned-down-in-police-encounter-in-assams-dhubri-district-2357722.html

https://www.republicworld.com/india-news/general-news/wanted-assam-dacoit-gunneddown-in-police-encounter.html

An alleged dacoit wanted in several cases has been killed in a police encounter in Assam"s Dhubri district, police said on Sunday.

With the fresh incident, 25 accused have been gunned down and 39 injured in police encounters in the state under the Himanta Biswa Sarma government.

Acting on a tip-off, police set up check-posts between Chapar and Salkocha areas on Saturday night to nab the accused persons.

On seeing the law enforcers, the dacoits allegedly attempted to flee, forcing the police to give them a chase leading to an encounter in which one of them was killed, while five others managed to escape, Superintendent of Police Abhijit Gaurav said.

A manhunt has been launched to nab the remaining accused, he said, adding that a pistol and several cartridges have been seized from the encounter site.

Assam has witnessed a spurt in police encounters since Chief Minister Himanta Biswa Sarma assumed office on May 10, with the opposition alleging that the police has turned "trigger happy" and is indulging in "open killings" with his support.

Police claimed that most of the accused who have been killed or injured in police encounters so far had either tried to snatch service firearms, or escape custody.

Sarma asserted in the state Assembly that the police has "full operational liberty" to fight the criminals within the ambit of law.

Taking suo moto cognizance, the Assam Human Rights Commission (AHRC) on July 7 asked the state government to institute an enquiry into the circumstances that led to the death and injury of the accused in police encounters.

Earlier, a New Delhi-based lawyer from Assam, Arif Jwadder, had filed a complaint with the National Human Rights Commission (NHRC) against the Assam Police for the series of encounters that have taken place since Sarma took over on May 10. PTI DG

#### West Bengal post-poll violence: CBI arrests 7 in murder case

http://zeenews.india.com/india/west-bengal-post-poll-violence-cbi-arrests-7-in-murdercase-2393385.html

The CBI has arrested seven persons on Sunday in connection with a murder case in Cooch Behar linked to post-poll violence in West Bengal, officials said.

The family of the victim, Hardhan Roy, had alleged that one Arjun Munda had taken him to Rajaghora river on May 3 where he was found smeared in blood, they said.

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#### CBI arrests 4 BJP men for TMC worker's May 4 murder

https://timesofindia.indiatimes.com/city/kolkata/cbi-arrests-4-bjp-men-for-tmc-workersmay-4-murder/articleshow/86151314.cms

In a first since it started probing post-poll violence in Bengal, CBI on Saturday night arrested four BJP workers in connection with the murder of Trinamool Congress worker Shahinoor Ahmed at Tufangunj in Cooch Behar. TMC dubbed the arrests as an "eyewash". A total 11 persons were arrested by CBI over the last 24 hours in connection with post-poll violence in Cooch Behar — the constituency of minister of state for home affairs Nisith Pramanik. The subdivisional court at Tufangunj sent the four accused to 14 days' judicial custody. The CBI had prayed for police custody of the accused, but could not produce the case diary. The defence lawyers objected to that.

On May 4, two days after Assembly poll results were declared, Ahmed's body was found inside a bush in the Kilakhana area of Tufangunj. Locals alleged that Shahinoor and one Prosenjit were having dinner when four BJP supporters joined them. After dinner, they were attacked, resulting in severe injuries. A few days ago, a team of CBI investigators had visited Tufangunj to question family members of the victim. Malati Rava, Tufangunj MLA and national vice-president of BJP's women's wing, said: "We have confidence in the CBI and we want a proper investigation into post-poll violence cases. Some of our workers were arrested, but they have been framed. The CBI should arrest the real culprits.

TMC leader Girindranath Barman, however, termed the Tufangunj arrests as an "eyewash". "The NHRC and CBI are trying to show themselves as neutral by arresting the four BJP workers," he said. In another case at Dinhata in Cooch Behar, the CBI on Sunday arrested seven persons in connection with the murder of Haradhan Roy — a BJP worker who was murdered on May 3. Family members had alleged that Roy was taken to Rajaghora river that day where he was found smeared in blood. New Indian Express/ News 18/ NYOOOZ/ Outlook India/ LatestLY/Devdiscourse Seven arrested by CBI in murder case linked to Bengal postpoll violence

https://www.newindianexpress.com/nation/2021/sep/12/seven-arrested-by-cbi-inmurder-case-linked-to-bengal-post-poll-violence-2357781.html

https://www.news18.com/news/india/seven-arrested-by-cbi-in-murder-case-linked-to-west-bengal-post-poll-violence-4195334.html

https://www.nyoooz.com/news/delhi/1609851/seven-arrested-by-cbi-in-murder-caselinked-to-w-bengal-postpoll-violence/

https://www.outlookindia.com/newsscroll/seven-arrested-by-cbi-in-murder-case-linked-to-w-bengal-postpoll-violence/2158561

https://www.latestly.com/agency-news/india-news-seven-arrested-by-cbi-in-murder-case-linked-to-w-bengal-post-poll-violence-2842268.html

https://www.devdiscourse.com/article/law-order/1727037-seven-arrested-by-cbi-inmurder-case-linked-to-w-bengal-post-poll-violence

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## Tripura bjp resorting to terror against opposition

#### https://theshillongtimes.com/2021/09/13/tripura-bjp-resorting-to-terror-againstopposition/

The chairman of the National Human Rights Commission, Arun Mishra, who has shown extreme alacrity in announcing a probe in the post poll violence and constituting a BJP controlled probe panel has intriguingly been maintaining a passive attitude towards the brutal assault and reign of terror let lose by the BJP and RSS cadres in Tripura. The political situation in Tripura has turned quite volatile with the BJP goons and cadres not only targeting the TMC, but also attacking the CPI(M) cades and setting on fire their offices. Bhanu Smriti Bhavan – the CPM state headquarters – and Dasarath Bhavan were set ablaze, while several vehicles outside were also torched. At least 10 persons were injured, two party offices destroyed and at least six vehicles set ablaze, amid the clashes.

A few local newspapers like Pratibadi Kalam and Daily Desher Katha, the CPI(M) mouthpiece, as well as PB24, a local TV channel, were also reportedly attacked; and journalists injured general secretary of the CPIU(M), Sitaram Yechuri has written to the prime minister Narendra Modi seeking his intervention to stop the "pre-planned" violence targeting party offices in Tripura by "mobs of BJP men".

Describing the attack on the state committee office in Agartala as the most brazen, Yechuri said "In a pre-planned fashion, scores of offices of the CPI(M), including the state headquarters, were attacked by mobs of BJP men. Among the offices which were damaged or burnt down are the Udaipur sub-divisional office, Gomati district committee office, Sepahijala district committee office, Bishalgarh sub-divisional committee office, Santar Bazar sub-divisional office, West Tripura district committee office and the Sadar sub-divisional committee office".

The party chief described the attack on the state committee office in Agartala as the most brazen. "They have ransacked the ground and first floors of the office, burnt two office cars and broken the bust of Dasarath Deb, a revered leader of the people of Tripura," Yechury said, adding that the houses of many CPM leaders and activists were also attacked, ransacked or set on fire. Yechury claimed police and the CRPF took no action.

Yechuri appealed to the Prime Minister: "We strongly urge you to intervene without any delay to stop these violent attacks against the CPI(M) and the Left Front", he also said; "The impunity with which the attackers operated shows the connivance of the state government".

In an ubiquitous manner the BJP justified its attack on the CPI(M) by alleging that the TMC has a "secret pact" with the Communist Party of India (Marxist), which had ruled Tripura for nearly 25 years till 2018. Shocking indeed CPI(M) joining hands with TMC gives the BJP the authority to attack the CPI(M) cadres and set on fire its offices. Strange are the arguments. It simply implies that we are not leaving in a democratic country and any political party will have to take the permission of the BJP-RSS leaders to undertake their normal political activities.

Last week, the TMC had claimed that two of its youth leaders from West Bengal sustained injuries after being attacked by BJP workers in Tripura's Dhalai district. CPI-M offices were allegedly attacked by activists of the ruling Bharatiya Janata Party (BJP)

after violent clashes erupted between the two parties, in different parts of Tripura and in capital Agartala, on Wednesday, 8 September.

In a significant development the former CPI(M) leader Ritabrata Banerjee who recently joined the TMC has appealed to the 'leftists' In Tripura to back Mamata Banerjee & 'save Red Flag'. He said that the TMC would never vandalise opposition party offices or destroy Lenin's statues after they come into power in the state. He called out the Left supporters in Tripura to support Mamata Banerjee. He also appealed to the Left party supporters in the north-eastern state to "strengthen Mamata Banerjee's hand" if they really wished to "save the red flag". He hit out at the Tripura government and said that the TMC would never wrong the people of Tripura.

Banerjee came out with the statement after the BJP-IPFT dispensation bulldozed a statue of Vladimir Lenin in Belonia town, and demolished many CPI(M) party offices in the state. The government had carried out the demolitions claiming that the establishments were illegally set up over government land. The TMC had unseated the Left Front in West Bengal in 2011 after 34-years in power. The CPM claimed that they have been facing similar attacks from the BJP in Tripura for the last four years. The northeastern state of Tripura witnessed violent clashes between activists of the ruling BJP and the principal opposition, CPM on Wednesday.

These clashes were preceded by an earlier round of violence on Monday between workers of the two parties, when former Tripura chief minister Manik Sarkar was allegedly prevented from proceeding to Dhanpur.

It is widely perceived that the situation would favour Trinamool Congress to make a head way in the state politics ahead of the polls in 2023. Already Mamata and her party leaders have decided to catch the bull by horns. The Trinamool party, encouraged by its landslide victory in the Bengal Assembly elections has set eyes on the two BJP-ruled states in the Northeast – Assam and Tripura.

Persistent attacks on the visiting TMC leaders by the BJP activists has already started having adverse impact on the BJP as a large number of the political activists are joining TMC. BJP's aggressive posture towards the Tripura is proving to be counterproductive for the state's ruling party. The party which was once described as an insignificant force and a non-threat in Tripura is gradually becoming a pivot of all anti-Biplab (chief minister Biplab Deb) forces in the state.

Sushmita Dev joining TMC is also proving to be a major gain. Her father late Santosh Mohan Dev was a two-time MP from Tripura and was instrumental in helping the Congress to win the 1988 Assembly elections. Sushmita Dev had visited Tripura several times in the past and is a known face in the state. The CPI (M) meanwhile took out a rally headed by former minister Manik Dey in the state capital Agartala. "I strongly condemned the murder of democracy by BJP in Tripura," said Dey. He alleged that the BJP attacked CPM in "a barbaric way" in Tripura. Ransacking party offices across the state, burning offices, are a "murder of democracy".

The stage is set in Tripura for a bitter fight among the three principal contenders BJP, CPI(M) and Trinamool for the state assembly elections slated in 2023. The political situation will further hot up as the TMC supremo Mamata Banerjee visits Tripura shortly to discuss the political strategy with her state cadres. (IPA Service)

## Rajasthan की जेलों में कैदियों की मौत के कारण एक, मुआवजा अलग-

#### अलग, लिया गया बड़ा फैसला

http://zeenews.india.com/hindi/india/rajasthan/jaipur/prisoners-death-reason-one-in-rajasthan-jails-compensation-is-different/984537

राजस्थान की जेलों (prisons) में मरने वाले बंदियों (prisoners) के परिजनों को अलग-अलग मुआवजा राशि (Compensation amount) दी जा रही है. इधर सुप्रीम कोर्ट (Supreme Court) के निर्देश के बाद राज्य सरकार हिरासत में मौत पर दिए जाने वाले मुआवजा राशि में एकरूपता लाने की नई यूनिफॉर्म पॉलिसी (Uniform Policy) बनाने की तैयारी कर रही है.

प्रदेश (Rajasthan) की जेलों में होने वाली बंदियों की मौत पर मुआवजा देने का प्रावधान है. बंदी की मौत पर कोर्ट या फिर मानवाधिकार आयोग (Human rights commission) की ओर से दिए मुआवजा दिए जाने के आदेश जारी किए जाते हैं. इसमें बंदी की मौत होने पर मुआवजे के तौर पर एक लाख, दो लाख, तीन लाख या पांच लाख रुपये तक दिए जाते हैं. इसमें कैदियों की मौत (Death) एक समान तरीके से होने के बाद भी अलग-अलग मुआवजा दिया जा रहा है. दरअसल सरकार जेलों में कैदियों की अप्राकृतिक मौत (Unnatural death) होने पर परिजनों को मुआवजा देती है. कैदियों के बीच लड़ाई या जेल स्टाफ की प्रताइना से अगर कैदी की मौत होती है तो उसके लिए अलग और आत्महत्या (suicide) के मामले में अलग सहायता राशि (Relief fund) सरकार की ओर से परिजनों को दी जाती है. पिछले दिनों सुप्रीम कोर्ट और राष्ट्रीय मानवाधिकार आयोग (National Human Rights Commission) ने देश के सभी राज्यों के मुख्य सचिव से इस पूरे मामले पर जवाब भी मांगा था.

जेल में कैदियों के बीच लड़ाई, जेल स्टाफ की प्रताइना, जेल और पैरामेडिकल स्टाफ (paramedical staff) की लापरवाही से कैदी की मौत होती है. इसके अलावा जेलों में बंदी विभिन्न कारणों से आत्महत्या भी कर लेते हैं. ऐसे में जेल में होने वाली मौतों के मामले में अलग-अलग मुआवजे को लेकर सुप्रीम कोर्ट ने सख्ती दिखाई है. कोर्ट व मानवाधिकार आयोग ने जेल में कैदी की एक ही मौत पर अलग-अलग क्षतिपूर्ति राशि (compensation amount) पर सवाल उठाए हैं. सुप्रीम कोर्ट ने जेल में मौत पर दी जाने वाली मुआवजा राशि में एकरूपता के लिए आदेश जारी किए है.

इसके बाद गृह विभाग (Home department) के प्रमुख सचिव अभय कुमार (Abhay Kumar) ने वीसी के जरिए बैठक बुलाई और इसमें जेल में बंदियों की मौत के मुआवजे के लिए नई यूनिफॉर्म पॉलिसी बनाने पर सुझाव मांगे. बैठक में जेल डीजी और गृह विभाग के अधिकारी शामिल हुए. यदि राजस्थान बंदियों की मौत पर मुआवजे की यूनिफॉर्म पॉलिसी बनाता है तो हरियाणा के बाद दूसरा राज्य होगा. बैठक में आए सुझाव के बाद नई पॉलिसी का ड्रॉफ्ट मंजूरी के लिए मुख्यमंत्री के पास भेजा जाएगा.

नई पॉलिसी में जेल के अधीक्षक को कैदी की मृत्यु की विस्तृत रिपोर्ट, न्यायिक जांच रिपोर्ट, पोस्टमार्टम रिपोर्ट (post mortem report), मृत्यु के कारणों की अंतिम रिपोर्ट देनी होगी. जेल में प्रवेश के समय की मेडिकल हिस्ट्री और चिकित्सा उपचार का विवरण सहित सभी आवश्यक दस्तावेज के साथ लगाने होंगे उसके बाद जेल डीजी दस्तावेजों की सत्यता जानने के बाद सरकार को केस भेजेंगे. सरकार ने गृह विभाग के सचिव, विशेष सचिव को नीति के तहत मुआवजा राशि स्वीकृत करने के लिए अधिकृत किया है।

# बंगाल में चुनाव के बाद हुई हत्याओं पर सीबीआई का एक्शन, 1 केस में गिरफ्तार किए 7 लोग

https://www.livehindustan.com/west-bengal/story-west-bengal-post-poll-violencedeaths-cbi-action-on-killings-7-people-arrested-4573896.html केंद्रीय अन्वेषण ब्यूरो (सीबीआई) ने पश्चिम बंगाल में विधानसभा चुनाव के बाद हुई हिंसा से जुड़े हत्या के एक मामले में कूचबिहार से रविवार को सात लोगों को गिरफ्तार किया है।

अधिकारियों ने बताया कि पीड़ित हरधन रॉय के परिवार ने शिकायत की थी कि आरोपियों में से एक अर्जुन मुंडा ने रॉय को 3 मई को राजाघोड़ा नदी के पास ले गया था, जहां वह खून से लथपथ मिले थे। अस्पताल ले जाते समय रॉय की मौत हो गई थी।

सीबीआई ने हिंसा के दौरान तूफानगंज में हुई हत्या के एक अन्य मामले में शनिवार को चार लोगों को गिरफ्तार किया था। यह मामला 4 मई का था। इसमें तृणमूल कांग्रेस समर्थक शाहीनूर अहमद की हत्या का आरोप भाजपा के चार समर्थकों पर है। मालूम हो कि सीबीआई कलकत्ता हाईकोर्ट के पांच न्यायाधीशों की पीठ के आदेश पर मामलों की जांच कर रही है। अदालत ने सीबीआई को चुनाव उपरांत हुई हिंसा के दौरान कथित हत्याओं और दुष्कर्म के मामलों की जांच करने का निर्देश दिया है।

## पुलिस की बर्बरता की शिकायत पर कदम न उठाने के मामले में एनएचआरसी से जवाब तलब

**नई दिल्ली (एसएनबी)** । हाईकोर्ट ने पिछले साल अक्टूबर महीने में भाजपा की युवा शाखा भारतीय जनता युवा मोर्चा (भाजयुमो) की रैली के दौरान पश्चिम बंगाल पुलिस की कथित बर्बरता के खिलाफ राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से की गई शिकायत के मामले में एनएचआरसी से जवाब मांगा है। न्यायमूर्ति रेखा पल्ली ने एनएचआरसी से जवाब देने को कहते हुए सुनवाई 10 नवम्बर के लिए स्थगित कर दी है। याचिकाकर्ता ने एनएचआरसी से पुलिस के खिलाफ कार्रवाई करने की मांग की है।

एनएचआरसी से पुलिस के खिलाफ कार्रवाई करने का निर्देश देने की मांग करते हुए भाजपा के कार्यकर्ता रोहित वर्मा ने याचिका दाखिल की है। उन्होंने कहा है कि एनएचआरसी ने कदम उठाने से इनकार करके कानून के तहत मिली शक्ति को जाया किया है। उन्होंने कहा कि पश्चिम बंगाल में 8 अक्टूबर, 2020 को शांतिपूर्ण नबान्न चलो रैली का आयोजन किया गया था। रैली आयोजित किए जाने को पुलिस ने प्रतिष्ठा का सवाल बना लिया और रैली में भाग लेने वाले कार्यकर्ताओं पर क्रूरता की। उसकी शिकायत एनएचआरसी से किया गया।

याचिकाकर्ता की शिकायत पर एनएचआरसी ने तुरंत नोटिस जारी किया, लेकिन बाद में मामला को ठंडे बस्ते में डाल दिया। याचिकाकर्ता ने कहा है कि शिकायत करने के बाद से लगभग नौ महीने बीत गए, लेकिन एनएचआरसी ने पश्चिम बंगाल राज्य और उसके पुलिस प्रतिष्ठान पर मामला दर्ज करने का निर्देश देने को लेकर कुछ भी नहीं किया।

## NHRC seeks report on payment of compensation to minor girl

#### STATESMAN NEWS SERVICE

DHENKANAL, 12 SEP TEMBER: The National Human Rights Commission [NHRC] has sought compliance reportfrom Dhenkanal District Collector and proof of payment of Rs 7 lakh to a minor girl who was victim of sexual violence.

The NHRC has asked the report to be filed within six weeks.

This is to be noted the victim was awarded Rs 7 lakhs underVictim compensationAct on 24 November 2020 and it was alleged that she is yet to get the money as shewas unable to furnish certain documents.

The matter was taken up by the NHRC following a petition by rights activity and lawyer Radhakant Tripathy.

The incident had occurred when the girl of an Ashram Schoolhad been to her sisterin-lawshousein Jajpur. She had conceived.

# West Bengal post-poll violence: CBI arrests 7

**NEW DELHI, PTI:** The CBI arrested seven persons on Sunday in connection with a murder case in Cooch Behar linked to post-poll violence in West Bengal, officials said.

The family of the victim, Hardhan Roy, had alleged that one Arjun Munda had taken him to Rajaghora river on May 3 where he was found smeared in blood, they said. He was taken to the hospital where he died during treatment, according to the FIR.

#### Another murder case

The CBI arrested four persons on Saturday in connection with another murder case in Tufanganj reported during the violence.

It was alleged that on May 4 TMC supporters Sahinur Ahmed and Prosenjit were having dinner when four BJP supporters joined them. After the dinner, Sahinur and Prosenjit were attacked resulting in severe injuries.

They were dragged to a nearby maize field and left there. Prosenjit survived but Sahinur was found dead, the FIR said.

The CBI has taken over the cases on the orders of a five-judge bench of the Calcutta High Court that had entrusted to the agency the investigation of alleged murder and rape incidents reported during post-poll violence in West Bengal, they said.

The high court's directives came after a National Human Rights Commission (NHRC) committee submitted a report on the violence in the state that followed the declaration of Assembly election results on May 2 in which the Mamata Banerjee-led Trinamool Congress humbled the BJP in a bitterly fought eight-phase contest.